

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 9939/2026

[Arising out of impugned judgment and order dated 06-11-2025 in CRLA No. 2169/1984 passed by the High Court of Judicature at Allahabad]

RAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF U P

Respondent(s)

(IA No. 30846/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 30847/2026 - EXEMPTION FROM FILING O.T.)

Date : 26-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN

HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Anurag Dubey, Adv.
Ms. Anu Sawhney, Adv.
Ms. Maitri Goals, Adv.
Mr. Varun Ranjan, Adv.
Mr. Bhupendra Kumar Bhardwaj, Adv.
Mr. Ashish Kumar Upadhyay, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Anurag Dubey, learned counsel for the petitioners submits that he will place on record the depositions of material witnesses especially P.W. 1, P.W. 2 and P.W. 4 as well as any other material witness.
2. Learned counsel prays for four weeks' time.
3. List on 27.07.2026.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(KOMAL)
COURT MASTER (NSH)